

Central Administrative Tribunal, Principal Bench

Original Application No. 3006 of 2001
M.A. No. 2449/2001

New Delhi, this the 5th day of November, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

1. Staff Car Drivers & Class IVth Employees
Welfare Association of N.C.C. Department of Delhi
(Regd. No. 37058) Through its President
Shri Rajinder

2. Rishi Bhan S/o Shri Kahana Singh
R/o WZ-680, Saini Pura,
Palam Colony, New Delhi

- Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India and others

1. The Secretary
Dept. of Personnel & Training
Ministry of Personnel, Public Grievances
and Pensions
North Block, New Delhi

2. Chief Secretary
Delhi Govt.
Inderprast, New Delhi

3. Deputy Director General
Old Secretariat
Shamnath Marg, New Delhi

4. Administrative Officer
Department of N.C.C.
Chabi Ganj, Kashmere Gate
New Delhi

- Respondents

O R D E R (ORAL)

By Hon'ble Mr. S.A.T. Rizvi, Member (A)

M.A. 2449/2001 for joining together in a single
application, is allowed.

2. Government of India issued an office
memorandum dated 30.11.93 dealing with a promotion scheme
for Staff Car Drivers. The same was adopted by the Govt.
of NCT of Delhi for implementation vide that Govt.'s letter
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dated 4.8.94 (Annexure A-1). The applicants who belong to the Department of N.C.C. in the Govt. of NCT of Delhi, accordingly seek promotion in accordance with the aforesaid scheme and have been representing in the matter time and again. By their memorandum dated 8.9.98 (Annexure A-5), the respondent authority has informed the applicants that the matter was under process in consultation with the Finance Department of the Govt. of NCT of Delhi. A similar reply was given to them much later on 12.1.2001 (Annexure A-6). In result, the promotion of the applicants has been badly delayed.

3. Learned counsel appearing on behalf of the applicants submits that orders are required to be issued to the respondent authority to consider the matter pertaining to the applicants ~~for~~ granting them benefits under the aforesaid Scheme expeditiously.

4. We have considered the submissions made by the learned counsel and taking into account the facts and circumstances of this case, we find that ends of justice will be duly met by disposing of the present O.A. at this very stage even without issue of notices with a direction to the respondent authority to consider the afore-said pending matter as expeditiously as possible and issue appropriate orders in a maximum of two months from the date of receipt of a copy of this order. We also direct the respondent authority to consider the present OA as a fresh representation made on behalf of the applicants before

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passing the orders. Present OA is disposed of in the aforesated terms.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

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